[Shri Bhagwat Jha Azad]

must plead my difficulty that I have not seen the statement made one and a half years ago. I would like to go luito it and see what can be done about it.

#### MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr. Deputy Chairman, I beg to move:

"That in pursuance of item (xxiv) of clause (1) of statute 14 of the statutes of the Aligarh Muslim University, as amended by the Aligarh Muslim University (Amendment) Act 1981 (No. 62 of 1981), this House do proceed to elect, in such manner as the Chairman may direct, four members from among the members or the House, to be members of the Court of the Aligarh Muslim University."

Th<sub>e</sub> question was put and the motion was adopted.

## MOTION FOR ELECTION TO THE GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANBAD

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I beg to move the following motion:

"That in pursuance of the provis-ins contained in clause<sub>s</sub> (ii) to (iv) of rule read with clause (vii) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, this House do proceed to elect, in such manner as the Chairman wiay direct, one member from among the members of the House

to be a member of the General Council of the Indian School of Mines, Dhanbad, in the vacancy caused by the retirement of Dr. Bhanindra Nath Hansda from the membership of the Rajya Sabha on the 2nd April, 1982."

Th<sub>e</sub> question was put and the motion was adopted.

# THE PAYMENT OF WAGES (AMENDMENT), BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill further to amend the Payment of Wages Act, 1936, be taken into consideration."

[The Vice-Chairman (Shri LadU Mohan Nigam) in the Chair].

Sir, the Payment of Wages Act regulates the payment of wages to certain classes of persons employed, in industry. It also ensures that wages payable to the employees covered by the Act are disbursed by the employers within the prescribed time limit and no 'deductions are made which are not authorised by law. The working of the Act has revealed a number of short-comings. Government also received suggestions for amending the Act to improve its working and to make it more effective and beneficial. It was also suggested to Government that the benefits of the Act should be extended to a large number of employees by enlarging the scope of industrial establishments as well as by enhancing the existing wage limit for coverage from less than Rs. 1,000 per month to less than Rs. 1,600 per month. Government have considered the various suggestions and decided to amend the Act.

The amending Bill now before the House seeks to achieve these objectives. It widens the definition of 'Industrial establishment' to cover

other establishments. It also empowers the State Government to extend the provisions of the Act to other establishments brought within the definition, except that in case of an establishment owned by the Central Government its prior concurrence would be taken. The Bill also extends the benefit of the Act to employees getting wages less than Rs. 1,600 per month.

Section 7 of the Act which deals with authorised deductions to be made from the wages of employed persons, is being amended so as to provide for deductions from wages, with the written authorisation of the empolyed person, for the payment of contribution to any fund constituted by the employer for the welfare of the employed persons or the members of their families, or both, as approved by the State Government or any officer specified by it in this behalf. The amending Bill also provides for deductions, with the written authorisation of the employed person, for payment of fees payable by him for the membership of any trade union registered under the Trade Unions Act.

It is intended to enhance the quantum of fines and period of imprisonment provided under the Act with a view to making them more deterrent. It is also proposed to provide for awarding a minimum punishment for certain offences under the Act. It is hoped that these amendments will have a salutary effect on the enforcement of the payment of Wages Act in the respective industries.

It is also proposed to add a new Section in the Act which may enable disposal of amounts payable to an employed person if such amount could not be paid on account of his death before payment or on account of his whereabouts not being known. With the introduction of this new Section in the Act, the employers' liability would be discharged by depositing the amount with the prescribed authority which shall deal with the amounts so deposited. Certain other minor amendments have also been proposed in the Act and these would help in securing better enforcement of this Act.

With these words, Sir, I request this House to pass this Bill which extends the coverage of the Act to a larger number of persons, and secures better enforcement of the Act through certain provisions which are beneficial to the working class.

Sir. I move that the Bill be taken into consideration.

The question was proposed.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

"That the Bill further to amend the Payment of Wages Act, 1936, be referred to a Select Committee of the Rajya Sabha consisting of the-following members, namely: -

- 1. Shri R. R. Morarka,
- 2. Shri S. W. Dhabe,
- 3. Shri Biswa Goswami,
- 4. Shri P. Babul Reddy,
- 5. Shri Rameshwar Singh,
- 6. Shrimati Mohinder Kaur,
- 7. Shri Kalraj Mishra,
- 8. Shri Hari Shankar Bhabhra,
- 9. Shri G. C. Bhattacharya,
- 10. Prof. Sourendra Bhattachar-jee, and
- 11. Shri Shiva Chandra Jha,

with instructions to report by the first week of the next Session."

The question was proposed.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, I rise to support this amending Bill with some suggestions for some modifications and also to oppose the amendment moved for circulation or for sending it to a Select Committee. There is no need for sending such a simple Bill to a Select Committee at all.

[Shri p. Ramamurti]

Now, Sir, what I would like to say with regard to this Bill and with regard to this Act particularly is that the Government of India had to bring forward, in the year 1936, a Bill for ensuring payment of wages to the workers who had given their work which shows the character of the Indian .capitalist class. I do not think that there is any such Bill, called the Payment of Wages Bill, which would ensure payment of wages to the workers for the work done by them in any civilized part of the world, in any civilized country in the world. In the United Kingdom, Sir, there is no such Bill; in America there is no such Bill; in Canada there is no such Bill; and nowhere else is there any such law. This speaks volumes of the character of the Indian industrialist class whom today you boost. They are the people who are the most honest people and the workers are rowdies and they do not behave and they are indiscip-lined But these are our wonderful people, disciplined people, in this country who do not pay wages which are due to the workers after extracting work from them and the British Government had to bring forward a Bill in 1936 called the Payment of Wages Bill, 1936! And, today, Sir, after 46 years or so, you have got to bring an amendment to the Act! That shows that the character of these people has not changed at all and it still continues to be, what I would call-I do not know what to call it; if I call them as something, you will call it unparliamentary and, therefore, I won't say anything and I would leave it to you to call them as you like.

Now, Sir, so far as this Bill is concerned, I would like to mention a few things. Just in the year 1969, the Swadesh Textile Mills in Kanpur did not pay it, workers their wages for five long months. The management did not pay them for five long months. The workers were agitating for the payment of their wages. But what did the government do? They had this Payment of Wages Act then also

and they were armed with this Act. But what did they do for five full months? What did the TJttar Pradesh Government do then? It was the Congress (I) Government that was there then and it is the Congress (I) which swears by the welfare of the working class and which says it has solicitude for the working class. What did it do for those five months? It only kept quite. The workers were agitating inside the factory and they were on a sit-in strike. After all, it was a question of hunger for five months and of there being nothing to eat. You know what the English proverb is. Gandhiji said at one time that before a hungry person even God himself has to appear in the form of bread. This is what Gandhiji had said long ago. But no God appeared before those workers in the form of bread and they were starving and there was mara-mari inside the factory. And there was a big 'hallagulla' in the country that the workers are indisciplined, they are rowdies and they are murderers. But what happened to the Managing Director of that Factory, Swadeshi Textiles, who was the biggest murderer, who was murdering inch by inch or starving his workers and taking work out of them for five long months? What did the Government of IJttar Pradesh do? And what did the Government of India do? At that time, as far as this is concerned, it was the Janata Government; it was not this Government.

Then, Sir, I studied the whole problem and I went into the entire finance of Swadesh Textiles. They have factories in Jaipur, in Pondicherry, in Mhow, in Naini, and so on. I sent a very long letter and I went and Hobbled with the Administration. I met the Finance Minister, the Labour Minister, the Industries Minister, the then Prime Minister—all sorts of Ministers—and at last I got the Factory taken over by the Government of India. But today, Sir, there are rumours, strong rumours, that the Factory is likely to be handed back to these people. I hope it is not true.

But there are strong and reliable rumours and the interested parties are trying to influence the Government of India to hand over this Factory back to them. My simple question is this. Can a management, which cannot afford to pay the workers and which cannot obey the law of the land, be given the responsibility of running the Factory. How much money would they loot? This is the only question I would like to ask. It is not directly concerned with the Bill, but I am just asking this question.

Now, a<sub>s</sub> far as the Bill is concerned, I have got two or three things to say. Why is it cumbersome? After all the Factory Act says what the definition of a 'worker' is. It covers the .workers and employees. Why to substitute the definition of the worker as it is in the Factory Act and why not just to take HVout and put it here? In that case, all these thousand and undred and all these things will not arise. Wherever there is an employeremployee relation, the employee must be paid for the work he has done. After all, he gives the work before. He does not take the money in advance. He works before. In the case of a Factory with less than 7000 workers the grace period for payment for work for one month is seven days, and in the case of establishments with more than 7000 workers it is ten days" grace of period. If after that the management refuses to pay then the management is not worth the name. It is not capable of running a factory. And you have got to <ake over the same. That is the only thing which can be done. I would, therefore, suggest that the definition of 'workers' and 'employee' can be taken as it is in the Factory Act, and this cumbersome legislation is not at all necessary.

The second, point that I would like to make is this. On page 2, in clause 7 it is stated:

"In sec iion 7 of the principal Act. in subsection (2), after clause (k), 799 RS-10.

the following clause shall be inserted, namely: —

(kkk) deductions made, with the written authorisation of the employed person..."

Always it is given with the written authorisation of the employed person.

"...for the payment of his contribution to any fund constituted by the employer for the welfare of the employed persons or the members of their families, or both, and approved by the State Government or any officer specified by it in this behalf, during the continuance of such approval;"

I am very much afraid of this. This is because we know also that the employers have got a great pull with the Government or some officers of the Government. They can have any fund constituted and they deduct from the salaries of the workers, and they can utilise it in their own factories for furthering their own interests. No separate fund is there. After all, they can utilise it anyway 1hey like. Where is the guarantee that the money will be utilised for the purpose for which it is deduced? Who is going to supervise that? What is the prosecution? What is the penalty if they misuse it? The whole idea is that the employer is always a good man and workers are always bad and, therefore, they should not be trusted. Employer is the paragon of justice and virtue. This is the understanding. You are making this provision for a fund created by the employer for the welfare of the employees. But if the employees come forward to create a fund, a fund which is constituted by the employees which is in their own welfare and if they authorise that the employer should deduct such and such a sum of money from their salaries, they cannot do that. Why this partiality? After all, blood is thicker than water. You are blood brothers. Therefore, they can do that. But the employees cannot do that. Who is that employee?

[Shri p. Ramamurti] He is just naukar chakar. Therefore, he cannot do that. I will not now ask you to delete that thing. But at least add 'employer or employee'. Let the employees also have that benefit. Will you do even that much. You can bring forward this amendment immediately. I think there is already an amendment for deleting the word 'employer'. I do not want to go to that extent. At least accept that amendment. Let the employee also have the right to have funds for his own benefit. If they do not manage it properly, the other employees will go and beat them. That is the biggest guarantee. Therefore, I will ask you to do that.

Then there is (kkk) deductions, i.e.

"deductions made with the written authorisation of the employed person, for payment of the fees payable by him for the membership of any trade union registered under the Trade Unions Act, 1926."

This is what is called the 'check-off' system. This is known in trade union parlance 'checkoff system'. This is in youg, in West Germany. This is in vogue in the United States. As far as I am concerned, I am totally opposed to it because if a trade union is not able to infuse in the working class that much consciousness that he goes and pays his subscription because it is his duty to pay his subscription to the trade union voluntarily, then that trade union is not worth the salt. It is better that the trade union is dissolved altogether, if that much of consciousness is not infused, then what is the trade union for? Therefore, I would say that on the other hand, it is capable of being misused. The employers will bring all sort, of pressures on the worker<sub>s</sub> to make him sign a form to deduct the subscription for a particular union which the employer wants and the employer-sponsored union will get boosted up. To-«iay, we have got the example of the Bombay strike. Two and a half lakh workers are involved. You have recognised Rashtriya Mill Mazdoor Sangh. The subscription has come from the deductions made by the employers from the salaries of the workers month after month after getting his signatures. After all, I would like to ask that if this provision is inserted for the first time, then all tbe deductions made till now are illegal and just now you are making it legal. It means that all these years, the deductions made by the millown-ers of Bombay from the wages of the worker, by way of subscription to. that R.M.M.S. have been illegal and you had been shutting your eyes to that illegality.

I charge the Maharashtra Government and I charge the Government of India of committing illegality, violating the law by allowing them to dedudt the subscription from the employees' salary and handing it over to the RMMS. And what is the result? The result is, that Union is not representative. You may call it representative but woifters has kicked it out and the President of that Union has not got the guts to address a single meeting in Bombay. He cannot address; h<sub>e</sub> issues statements. An honest unionist, with an iota of sense of shame would" immediately have told the Government, 'I don't represent the workers; the workers have no confidence in me and, therefore, do not have any talks with me.' And that your RMMS President has not got, your INTUC officerbearers have not got that in many States where they have been kicked Therefore, Sir, do not introduce this new thing. Let the worker<sub>s</sub> get that voluntary sense of trade unionism. Let the trade union consciousness rise as a result of the voluntary efforts of the unions and let the workers come and pay the .subscription voluntarily. Don't try to impose this kind of management-favoured unions on the workers and Say thatt this is the aepresentative Therefore, Sir. these are union. the two main amendments on which I wanted to speak.

lastly, Sir what I would like to point out is that the sooner this kind of Acts get out of the statute book, the better it is for our country. If our industrialists behave in a way that the wages are automatically paid after 7 days or 8 days and the workers do not have to agitate for that, the better it is for the country's name. The existence of this Act on the statute book is a blur on the image of the country that in this country there are employers who do not perform the elementary duty of paying to the workers. Sir, I would like to point out one more point. This Act etxends to building workers also. I would like to ask them: What is the machinery by means of which you are going to enforce this? Building workers or builders are scattered throughout the country. They are not in one particular place. In the city of Delhi, I do not know how many thousands and thousands of builders are there. How are you going +o do that about the contract workers? How are going to enforce that? You pass many laws. But what about the implementation machinery to enforce it. Then by the side of Delhi in Haryana, you have got the contracts workers in those kilns. It is a scandal; this bonded labour is a scandal to the whole country. And the Government has not been able to do a damn thing with regard to those contractors who are defying the law, who do not pay the wages, and who are continuing this system of bonded labour. And in the 20-point programme, abolition of bonded laboure is the first item which the Prime Minister goes on talking about. It is a matter of shame that just by the side of Delhi, just about 12 Kms from Delhi, you have got this bonded labour in huge numbers and you are able to do nothing about it. When that is the case, what is the use of adding all these things in this Act? Nothing is going to happen. Things will go on and the workers will have to fight every inch for getting implemented even the laws that existed. Therefore, I

know, Sir, when the workers have-gpt fo (fight, when they fi^ht, the law and order question will coma. The issue will not be looked upon as a question of human relations but it will be looked upon as a question! of law and order. Police will go and beat the workers. I know the workers will have to suffer all these things. But Sir, the working class- in this country is getting awakened as never before and, ultimately, law or no law it is the working class that i<sub>s</sub> going to win and not the employers. Thank you Sir.

SHRI P. N. SUKUL (Uttar Pre-desh): Mr. Vice-Chairman, Sir\*, I rise to support this rather simple Bill that is under our consideration; Sir, I entirely agree with my learned predecesor, Comrade Ramamurti,. that this Bill should not have been, there, at least, after 30 or 32 years fc»f independence. And it does tell a lot about the character of our capitalists, employers who> have created the problems of nonpayment of wages on time on the one hand and unauthorised deductions from the wages on the other. And to fight these two evils, this Act-is still there. As the hon. Minister had told us, the main purpose of this Bill is to bring within the orbit of the Payment of Wages Act a large number of persons who are not vet covered by it and to make it more effective and also more beneficial to> the wofltetrs concerned. And<sup>1</sup>, that is why, Sir, I support this Bill in all it<sub>s</sub> aspects.

This Bill, Sir, seeks  $t^{\circ}$  make certain amendments in the original Act and the first amendment, rather the first important amendment, is that the provisions of section 1 of the Act are proposed to be amended so as to apply automatically and without any notification by the State

[Shri P. N. Sukul]

'Government to persons employed in different categories of industrial establishments covered by the existing definition of the industrial establishments in the Act. There can, cf course, be no objection to this proposal because a larger number of people not yet covered by the Act are now proposed to be covered by 'Ibis Act and the benefits of this Act are going to be extended to them as well.

The second amendment is that the present definition of industrial establishment itself is being changed as proposed in industrial or other establishments and the Central and the State Governments are being empowered to bring within the purview of this definition other establishments too. This also serves the same purpose of bringing within the /orbit of this Act a larger number of persons and a larger number of establishments not yet covered by the -Act and there cannot be any objection to this<sup>1</sup> ajj welll. jThe State 'Governments being enabled to expend the provisions of this Act to other establishments which the purview brought within 'definition subject to the concurrence of the Central Government, where the Central Government themselves are employers.

The third ivery important change '-hat is proposed to be incorporated in the Act is that the present wage-limit of Rs. 1000 for the applicability iaf the Act is being enhanced to Rs. 1.600. Personally, I do not know why this amount of Rs. 1600 has been kept there. Maybe, because of the Bonus Act or some other Act it is there. Otherwise, seeing the rise In prices, of course, this amount ' Should have been much more. This . is \*ny only humble suggestion in this regard. But, I think, perhaps in view -of the provisions of the Bonus Act you are keeping it up to Rs. 1600

ty.

Section 7 relating to deduction; from wages is being amended so tha deductions may be made with th< written authorisation of an employet for payment of his contribution to any welfare fund created by the employers or by way of his dues to E trade union to which he is affiliated or of which he is a member. Absolute here cannot be any objection to this amendment also proposed by 'the Government.

Now, Sir, the more important aspect this Bill is that various fines or punishments that are there in the original Act are being improved upon to make the applicability more stringent and to make it more enforceable and also to improve things as our Comrade Ramamurti said for future purposes. punishments for contravention of the provision,-, under section 20 of the Act are being made more stringent. For example contravention of the provisions of sections 5, 9. 10, 11 and 13, dealing with 8. unauthorised deductions of various kinds and also levy of fines of various kinds,, employer, who previously was to be fined only up to the extent of Rs. 500, is now to be fined to a tune, not than Rs. 200 and up to Rs. 1,000/-. This is <sub>a</sub>U right. Perhap, this change has been proposed in order to see that at least Rs 200 as fine is levied on an defaulting employer and the maximum fine would be Rs. 1000: But there are certain establishments where a number of persons are simultaneously put to this ordeal. think it is for the harassment to one employee that this fine is imposed. suppose there are 100 persons who are being hara-sed. Still- you will be imposing 'the fine of Rs. 200 at least or Rs. 1000 at the most. I know of certain establishments, certain presses, for example there are presses bringing out certain journals and 'for months together the wages are not paid to workers.- In my own State of U.P. Ij know of certain where for

Similarly, for contravention of pro- 1 visions of sections 4, 5, 6, 8A<sub>1</sub> 10(2) or section 25 which deal with payment of wages for one full month or payment on a working day or payment in the current currency, this fine which presently extends to Rs. 200, is now being extended up to Rs. 500. It seems to be quite in order and. therefore, I support it wholeheartedly.

The third proposal is, whoever fails to maintain records or registers or refuses or neglects to furnish information or furnishes false information or refuses to answer or gives a false answer, in these categories, the fine that is there at present extends to Rs. 500 and now it- is proposed that it will not be less than Rs. 200 and the maximum limit should be Rs. 1000. So this increase in the amount of fine is also quite justified and, therefore, I support it too.

As regards clause 13, it has been provided—of course through a fresh insertion of clause 25A after clause 25 of the Act—that amount due to be paid to a person at the time of his death may be paid to a nominee. I fail to understand why this provision was not there already. However, it is a very essential provision and it is good that such a provision is being made so that justice may be done at least to the family of the deceased.

Other amendments, as the Minister has said, are of minor, formal and consequential nature and, therefore, I support this Bill.

In connection with this Bill I would like to make one mention as I strongly feel that instead of having Payment of Wages Act or the Minimum Wages Act or the Bonus Act, all these different Acts governing payment of wages-bonus also becomes a part of the wage; as a matter of fact it is prescribed by law and it has to be paid periodically or annually as the case may be-there should be an exhaustive and comple-4 P.M. hensive enactment in this relaws on the subject, we should try to have, if possible, one single law to cover all these three aspects of payment of wages payment of dearness allow-

gard. Instead of having multiple ance, payment of bonus etc. will make things rather simple. Although this Bill does not call for any more discussion in regard to, say, having a national wage policy or having a better minimum wage, these things are equally important. And I will take this opportunity to request the hon. Minister kindly to ensure a few things in the best interest of the workers themselves. Only having such statutes or such Acts is not going to help, as has been our experience in the past. You should keep this in view if you really want to stop the exploitation of the workers by the employers. Of course, firstly, we should check the rise in price, secondly we have to generate greater employment and we should also have a national wage policy. Unless there is a national wage policy and unless regional imbalances are removed, things cannot improve. I remember one instance. I think it was during the Janta regime. When Mr. Bhajan Lal, who was the then Labour Minister of Haryana was attending a mee' -ing of Labour Ministers of Northe -suggested that for all the States the wages should be the same As citizens we are same whether we come from Bihar or U.P. or Haryana or Himachal Pradesh or from anywhere else in the country. In the same way if you are doing the same work naturally your wages have to be the same. This can be ensured only through a national wage policy Unless you have a national wage[Shri P. N. Sukul]

policy you cannot ensure this. Our own Minister, if I remember rightly Mr. Swaminafhan, in 1980, a few months •after our Government took over or was elected to power, announced Pondicherry that they would be coming up with a national wage policy very soon. do not think any more time should be taken up, any more delay should occue in that respect and we should have a national wage policy as early as possible. It is indeed a matter of satisfaction for all those who are interested in labour welfare that soon after coming to power of this headed hy Shrimati Indira Government. Gandhi, a number **■•**of steps have been taken by the Gov. ernment to promote the interests of the workers. This Government came "to power in January, In February, 1980, the wages of 1980. skilled and - unskilled workers had been raised. In April, the State Laboui\* Conference was convened. Ministers Mr. J. B. Patnaik was the then Labour Minister and it was decided that so long as the wages are not linked to the consumer price index, to ensure 'better justice for the minimum wages should be worker, revised in two or three years' time and it was decided that this was a must for having industrial peace. This was suggestion and I am quite hopeful that this will be kept in view, this will be kept in mind, by the Government. So long as you are not having, so long as you are not going to have, a national wage policy in two oi\* **■**(three years' time you will go on revising the minimum wages. Then, Sir, In May, 1980, itself, the Central Gov-«rnment increased the wages of daily-wage employees by 48 per cent and the wages of agricultural and mine workers by 25 per cent or more. Again in May. 1982 it approved the principle of having a national wage. Hence I think, the Government is quite concerned about thig thing as And I would request the hon. Minister to have this national wage policy or this national wage finalised as early a<sub>s</sub> possible in the best interests of the workers, in th<sub>e</sub> best interests of this Government and the country. With these words I support this Bill

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Bill that is moved before this House broadly. I do have some reservations regarding amendments which are sought to be made to the Payment of Wages Act, 1936. Before I deal with this problem, I must also say something about what my good friend Mr. Sukul has said before this House. (Interruptions). I think he would have made a better Labour Minister than Mr. Azad himself. I just wanted to pay him compliments for the way in which he was describing the achievements of the Labour Ministry of this Government (Interruptions), Anyway you could be considered in the run, you could some satisfaction. (Interruptions). He will be there, he might get promotion for having qualified in the manner in which he has described the achievements. ably, he will get higher promotion. But even in his observations, probably in his enthusiasm to praise the achievements, he forgot that he himself emphasized what was most necessary, but what was not being done even in the last three years. What is important in the present context in this country is to help most those who are unoragnised and those who are exploited most. Now these are the sections for which legislations like the Minimum Wages Act exist. But he himself pointer out the most important deficiency in this particular piece of legislation, that i\*> there is no provision for automatic compensation for the rise in cost of living when the prices rise, and thus the wages stagnate at that particular level. He probably forgot to mention also that there is no provision to help another most exploited section of workers, that is the agricul-

oral workers. There is no provision through which these wages can be automatically raised. So, there are a number of deficiences but we can deal with these problems at some other time on some other platform.

Coming back to the Bill which has been moved here, it has been said that this is seeking to enlarge the scope of application, particularly the number of industries that could be covered or the that could be covered establishments and thereby a large number of workmen could be brought within the provisions of this particular law. But may I submit, Sir, still there are thousands, may, lakhs of workers who will not be covered by this piece of legislation? As a matter of fact, I feel that this Government is hesitant and halting about having the proper Payment of Wages Act. Ther, have been several committees. The most important Commission was the Gajendra Gadkar Commission. There has been the National Commission on Labour which has dealt, in detail with this particular problem and as to how the various labour laws have to be brought together. There have been a number of committees appointed by the Ministry of Labour and they have also made certain suggestions. That is why I wonder why Government has not been applying its mind to bring forward all these legislations together or bring forward all these amendments together. Thus they could have brought in a proper labour code before the country. piecemeal approach is not going to help the labour. Here in this case, as I said, the coverage does not even include certain workers in an organised industry like port and dock. There are a number of workers who are still not covered by this particular law. I would, therefore, submit that if he really wants to help the exploited, he should take the definition **not** from the Factories Act or as my predecessor speaker Comrade Rama-murti said, but tater the definition

of the Indian Trade Unions Act. Here is the definition of workman where an "employee" has been defined. The persons who can form a union should be at least given a right of defending themselves and seeing that their wages are paid in time and in full. If this is taken, then probably a large number of workers could be covered. A provision woud have to be made also to extend these povisions to the agricultural sector. Then we can say that this is properly done.

1982

 $Wage_s$  (Amdt.) Bill,

Then take the definition of "wages". There also there are a number of extravelling ceptions.  $Fo_r$ example, allowance cannot be considered a wage. Though it i<sub>s</sub> paid in cash, it cannot be considered a wage. What is the logic behind it? .May I ask the Minister, will he be able to explain why travelling allowance, which is considered one of the elements for computation of a normal basic wage, shall not be considered a wage merely because it is paid separately as travelling allowance and why recovery cannot be made under the provisions of this Act.

There are a number of industries, like shops and establishments. Why were included? Under the they not provisions of this law, it is left to the State Government to issue notification and cover them. But it is very funny. I feel sometimes that this Government is going in the backward Uptill now, the State Govdirection. ernment was empowered to issue a notification if that is covered under the provisions of this law. Now they have come out with another amendment. this connection I would refer to clause 3, page 2, line 5 where they have put a proviso-. "Provided that in relation to any such establishment owned by the Central Government, no such notification shall be issued except with the concurrence of that Government." Why this control?. Why this dictatorial attitude? If the

State Government is satisfied in its wisdom that here is an industry or an establishment which should be covered by the provisions of this Act and it issues a notification, why should there be the control or concurrence or consent of the Centre? I believe this is something which is not necessary and the earlier it is deleted, the better it is.

I would also like to refer to the ceiling which is sought to be placed on the quantum of pay that a workman draws. There the limit of Rs. 1600 is sought to be placed. What is the logic behind placing this limit? Why not Rs. 2000? Or why have a limit at all? Here is a legislation the purpose of which is to assure payment of wages in time. If this is the purpose, then any employed person must have recourse to such procedure under which he can get his wages recovered as early as possible. Our present legal machinery is such that a person will be required to spend a lot of money and it will take a lot of time before he can realise what is legally due to him under a settlement; under an award, Or under a contract. I would, therefore, submit that let this provision be completely deleted, though I have suggested an amendment to take it to Rs. 2000. I hope he would understand the unanimous feeling of this House. Even Mr Sukul has said that this needs to be increased and there is no sanctity, as far as I can see. about this quantum. I would, therefore, suggest that this particular suggestion made by this House should be accepted.

As has been pointed out, after nearly 46 years these amendments are being made. But let us leave aside the period of the British rule. For nearly 36 years after Independence, this law has been there and no effort has been made to really overhaul the whole statute with a view to seeing that the benefits reach those who deserve most. There has been no applicaion of mind for this purpose so >bat those people are helped when-

ever they have to be helped and whenever the situation arises for these agreements or settlements to be carried out I would,\_ therefore, suggest, without going Thto"further details, let the Government take a comprehensive view of all the labour laws and bring about as much uniformity as possible, to make the scope of Payment of Wages Act open to every e<sup>m</sup>Ployee. whosoever is covered by the definition of "employee" under the Indian Trade Unions Act and also extend the scope of the definition of "wages" so that the real benefit goes to the persons who are concerned. Thank you very much.

श्री स्वाशिय बागाईतकर (महाराष्ट्र): उपसमाध्यक्ष महोदय, जो विधेयक सदन के सामने मंत्रो जी लाये हैं वह एनो-कोनिष्टिक जो कानून है उसको सजाने का यह प्रयास है जो कुछ भी मदद नहीं करेगा। कानून जो 40—45 साल पुराना है और उसमें जो तारमीम ला रहे हैं उससे कुछ मजदूरों का भाग्य खुलेगा वह बात नहीं है।

श्री भगवत झा श्राजाद : कुछ भी नहीं है ।

श्री सदाशिव बालाईतकर : ग्राप जिस को कुछ कहते हैं वह बेमतलब है। इसलिये मैं कह रहा हूं कि ग्रापने उसमें 1600 रुपये के कवरेज की जो बात कही है सभी सभी मेरे मिल ने आपको कहा पोर्ट एण्ड डाक वर्कर्स भी इसके अन्दर नहीं आते लेकिन मैं यह सवाल आपसे पुछना चाहता हं कि आखिर बात क्या है। लेबर के बारे में एक कम्प्रेहेंसिव लेजिस्लेशन लाने के बारे में पच्चासों बार कहा गया है पता नहीं उसको कब तक ग्राप ला रहे हैं। यह तो ग्राप पट्टियां लगा रहे हैं। एक इधर से अमेंडमेंन्ट ला दिया दूसरा उधर से अमेंडमेंन्ट ला दिया, इस तरह की बात ग्राप चला रहे हैं। आखिर आपको कम्प्रेहेसिव विधेयक लाने में क्या दिक्कत है ? क्या सरकार को इसमें

दिक्कत महसूस हैं रही है यह हम नहीं समझते । ग्रसल में बग्त यह है कि बे कह रहे हैं हम श्राप से बातचीत करेंगे, परामर्श करेंगे इसका मतलब यह है कि इस किस्म का विधेयक लाने के लिये जो ग्ररजेंसी सख्त जरूरत महसूस होनी चाहिए वह सरकार को शायद नहीं हो रही है। जो कानून सदियों पुराना है, ग्राज के समय में निरर्थक है उसी कानून के सहारे आप चल रहे हैं, उसे चलाना, ठीक ठाक करने की कोशिश करना इस दिष्ट से मैं नहीं समझता कि कुछ नीति आपकी बनेगी या नीति को अमल में लाने के लिये ग्रौजार ग्राप बना पांबेंगे । यह नहीं हो सकता । दूसरे सब लोग भी यह कह रहे हैं कि इस तरह की बात करने से कोई फ:यदा किसी को होने वाला नहीं है। मेरी समझ में यह नहीं ग्राता है । ग्राखिर पेमेंट ग्राप वेजेज एक्ट जैसे लाना है तो इस एक्ट के तहत सभी किस्म की जो नौकरी करने वाले हैं. कोई भी आदमी हो उसको एक रूफ के अन्दर वयों नहीं लाया जा सकता है ? ग्रव में आपसे पूछना चहाता हूं आपने इसमें फैक्टरीज का जिक्र किया है ग्रव जो मजदूर दुकानों में नौकरी करते हैं उनको इससे क्या कोई फायदा मिलेगा वयोंकि उसके लिये अलग से शाप्स एंड इस्टेबिलिश-मेंट एक्ट है, उसको एडमिनिस्टेशन, उसको करने वाले लोग दूसरे लोग हैं। उसमें जो सारा करना पड़ेगा वह विलक्ल इससे ग्रलग होगा । तो इससे लाभ क्या होगा, में यह जानना चाहता हुं ग्रगर ग्रापको लेबर लेजिलेशन में कुछ करना है, कुछ भ्रमैन्डमेंट करना है तो उसके लिये भ्रापको चाहिए कि यह जो ग्रलग-ग्रलग विभाग में अलग-अलग कानुन हैं, उनकी ज्यरिस-डिक्शन भी ग्रलग है, मशीनरी ग्रलग है, एडमिनिस्टेटिव अप्रेटस अलग हैं, किसी का श्रमल कोई कारपोरेशन, म्युनिसिपिल्टी करेंगी. किसी को पोर्ट एंड डाक वर्कस का पोर्ट

टस्ट करेंगी, और किसी पर ग्रमल ग्राप करेगे तो इस तरह की बात मैं नहीं समझता कि इससे कुछ फायदा होगा, इससे कुछ लाभ होने वाला नहीं है। इसलिये जरूरी चीज यह है कि जो यह कई श्रेणियां । उनको तोडकर के सभी किस्म के वेज अर्नर सैलरी, प्राप्त करने वालों के लिये एक साथ कर दिया जाये और कुछ कानून ऐसा बना दिया जाये जिसका फायदा सभी को मिले। लेकिन जो विधेयक प्रस्तृत किया गया है इससे सब को लाभ मिलने वाला नहीं है. जो महनत करता है उसको उसकी मेहनत की कमाई जो है वह उसको हासिल हो जाये, इतना ही इस विल का उद्देश्य है. लक्ष्य है स्पीर नया है । इस में रख को एक साथ करने में क्या दिवकत हो रही है.। 1936 में जो सरकार थी, जो कानत इस समय का था वह सब प्राज 1982 में निरर्थक हो गया है। उसके उपर चर्चा करना , उस कानन को ठीक वरना ग्राप भी जानते हैं। हम भी यह रामझते हैं कि इस समय उपयुक्त नहीं होगा । इसके वारे में मंत्री जी को सफाई देनी चाहिए। मंत्री जी यह हमको ब्राइवासन दे दे कि कम्प्रेहेसिबल बिल लाने की बात जो लम्बा किया जा रहा है वह एक महत बता दें कि इतने समय के बाद वे सदन के सामने आऐंगे, इस तरह का वे एक ग्राश्वासन दे दें तो उपयुक्त होगा । साध ही साथ मैं यह भी कहंगा कि यह जो अमेंडमेंट लायें हैं उनका मैं समर्थन करता हं लेकिन जो दो हजार रुपये की बात डाक्टर पटेल जी ने उठाई है मैं उसका समर्थन करता हं । ऐसे कई विभाग आप पायेंगे जहा काम करने वाले मजदूर दो हजार रुपये पाते हैं उसकी ग्रसली कीमत ग्राज क्या है । बह वात दूसरी है । अभी स्वूल जी, अब सदन में नहीं हैं, ने बहत कुछ बातें वह कह गये हैं मैं उनसे उम्मीद करता हं टेंड युनियनिस्ट होने के नाते नेशनल लेबर

[श्री सदाशिव वागाईतकर] कमीशन की रिपोर्ट को उन्होंने पढ़ा होगा, द्मगर वेउसे भूल गये होंतो क्रुपाकर के दौबारा पढ लें। नेशनल लेवर कमीशन की क्या ये फाइडिंग नहीं हैं कि real wages have gone down. जो अमली कमाई मजदूर की है वह चाहे उसके काम की राशि बढ़ गई हो, लेकिन उसको जो परचेजिंग पावर है वह दिन ब दिन घटती जा रही है, इसलिए वह भाटे में जा रहे हैं। यह स्थिति नेशनल लेबर कमीशन में आपके सामने रखी है। इसलिए खाली यह कहने से क्या होगा कि 15 सी, 16 सी, है । यह इस माने में निरयंक है। लेकिन फिर भी कवरेज भी बढाना है तो यह जो संशोधन माननीय सदस्य का है, उसको मैं चाहुंगा सरकार कबल करे । उसमें इज्जत ग्रीर प्रतिष्ठा का सवाल नहीं है। हम समझते हैं कि कम से कम दो हजार आप करेंगे तो जो कवरेज की भ्रापकी वात है वह वह जायेगी

इससे इस विधेयक को उपयक्तता और

फायदा भी बढ जायेगा। इसलिये इसको

ग्राप कबल करिये।

दूसरा मेरा आपसे आग्रह यह है कि कई दिनों से वेज इनकम पालिसी की बात चल रही है, उसके बारे में भ्रापने कुछ सफाई से नहीं कहा है, उसमें ग्राप साफ करिये । भूतर्लिगम साहब की रिपोर्ट जो है वह भ्रापके पास पड़ी हुई है, जो खामियां उसमें थीं उसको लेकर काफी वाद विवाद उस वक्त चला था । इसलिए ग्रगर बनियादी तौर पर ग्रापको कुछ नीति तय करनी है तो वेज इनक्म पोलिसी के बारे में ग्राप कुछ करिये ग्रीर इसको लेकर जब ग्राप सदन के सामने श्रायेंगे तब ग्रांपको पता चलेगा कि सही वेज इन्कम पालिसी सरकार बनायेगी तो इस तरह के जो कानुन भ्राज बने हुए हैं वे सब इरेलेवेंट और निरथंक हैं। इसलिए वेज इन्कम पालिसी के आधार पर नया कानन

बनाने की बात अगर आप नहीं करेंगे जिसमें कि महंगाई भत्ते का भाटोमैंटिक राइज हो, कितना देना है, क्या देना है. वह दूसरी बात है लेकिन ग्राटोमैटिक स्केल हो जाये, महंगाई बढे तो बढ जाये, नम हो जाए तो घटे, इस तरह की बात इस में नहीं ग्रायेगी ग्रौर वेज इनकम पोलिसी नई बनाकार मजदूरों की राहत देने का काम नहीं करेंगे तो मैं नहीं समझता कि कुछ इस दिशा में ग्राप ज्यादा उपयक्त इस तरह के वेज संशोधन लाकर कर सकते हैं। इसलिये मेरा यह कहना है कि यह जो संशोधन दो हजार रुपये का है उसको ग्राप कबूल करें।

कान्त्रीहेंसिव विधेयक की जो बात ग्रापने लाई है, उसको महत बांधिए, कहिये कि कब तक सदन के सामने ग्रायेंगे। ग्राप नवम्बर सेशन में लाइये। उस दरमियान जिस किसी से बातचीत करनी हो , करके वह सब सिलसिला खत्म कीजिये लेकिन कुछ तो उसकी ग्ररजेंसी होनी चाहिए परन्तु मुझे लग यह रहा है और जो सर-कार की नीति दिखाई दे रही है वह यह साफ दिखाई दे रही है कि सरकार जो को ग्ररजेंसी नहीं है ग्रौर सरकार उसी नीति को चलाना चाहती है कोडा लेकर कि इतना देंगे, इस पर तुम काम करो । यह चलाना चाहते हैं और यह जो बी०पी०ई० वर्गरह सारा मामला है, उसका कोई मतलब नहीं है, सारी कलैक्टिय बारगेनिंग की मशीनरी निर्धंक होती जा रही है ग्रीरये वो पी० ई जैसे ग्रीजार को बनाकर सुपर इम्पलायर हो यये हैं। सबके सिर पर बैठकर कलैक्टिव बारगेनिंग का सारा उसल खत्म कर रहे हैं। कई बार, इस सदन में, बाहर कमैटीज के ग्रन्दर, कन्सलटे-टिव कमेटी में दसों जगह इस पर बहस हुई है लेकिन हमें नहीं लग रहा है कि उस वहस का कोई निष्कर्ष निकल रहा है ग्रौर बीपी ई० की जो ताकत है उसको घटाने का काम किया जा रहा है यह हम

कहों नहीं देख रहे हैं ? इसलिये सवाल असल में यह है कि बुनियादी नीति सरकार इस मामले में क्या चलाना चाहती है, इसको देखें। ग्रगर सरकार की यही दिशा है कि हमें जितना देना है उतने में काम करो तो इस तरह के विधेयक से क्या लाभ है ग्रीर उससे क्या लाभ होगा, हम नहीं समझते हैं।

इस विधेयक में विरोध करने की चीज नहीं है, हम किस चीज का विरोध करेंगे सिवाय यह कहकर कि यह केंसर का पेशेत्ट है उसको ग्राप एस्पिरोन की दवाई दे दो तो इस तरह की बात से न तो पेशेन्ट को लाभ मिलेगा, न उस दवा का उपयोग होगा । आप यही कर रहे हैं । ग्रसली रोग क्या है, आप इलाज क्या कर रहे हैं, इसकी बात है। इसकी चर्चा और बहस करनी चाहिए । इसलिये मेरा आपको यह कहना है कि यह जो ग्राप लाये हैं, इनोसेंट ल्किंग तरमीम लाये हैं उसमें एक चीज जरूरी है कि जो धारा चल रही है जो स्थिति वनी हुई है, उसी को बरकरार रखने की ग्रगर ग्रापकी मंशा है तो इससे. काम बनने वाला नहीं है, यह हम आपको साफ करना चाहते हैं। आपके कलैक्टिव बारगेंगिग और सारे लेजिस्लेशन मजदूरों का कोई प्रोटेश्शन नहीं करेंगे ग्रगर ग्राप सही मायनों में वेज इन्कम पालिसी की दिशा में नहीं जावेंगे, कम्प्रोहेंसिव लेजिस्लेशन नहीं करेंगे। ग्रलग-ग्रलग मजदूरों के लिये अलग-अलग लेजिस्लेशन, इस तरत की जो बात है, उसको खत्म नहीं करेंगे तो इससे कुछ होने वाला नहीं है। इसलिये मैं चाहंगा कि यह जो संशोधन दो हजार का है, उसको कम से कम ग्राप कबल करिये।

एक भ्राखिरी बात कहुंगा-जो सवाल राममति जी ने उठाया है चैक-ग्राफ सिस्टम, ग्राप उसका समर्थन क्यों करना चाहते हैं ? चैक-प्राफ सिस्टम की इसमें क्या गंजाइश है, चंकि ग्राप जानते हैं कि

चैक ग्राफ सिस्टम कहां चलता है? जहां सौ, दो सौ या तीन सौ मजदूरों की यूनियन है, वहां कहीं चैक भ्राफ सिस्टम नहीं चलता है। चैक ग्राफ सिस्टम उस खास जगह चलता है जैसे राष्ट्रीय मजदूर संघ का उन्होंने उदाहरण दिया है। तो हम नहीं समझते कि ग्रापको तय करना है कि टेड यनियन बनने में चैक ग्राफ सिस्टम से मदद होगी या उसमें नुकसान होगा, इस पर श्राप बहस कराइ*ये* । बिना इस पर कुछ नीति तय किये आप चैकग्राफ सिस्टम को ग्रो० के० कर रहे हैं, जो मैं नहीं समझता ।

1982

चैक-ग्राफ ग्रान्दोलन मजदूर की दुष्टि से खतरनाक है ग्रीर वह लकवामार घान्दोलन हो जाएगा, पंगृ हो वह वहां मजदूरों में जाकर चंदा वसूलने का ग्रौर जो संपर्क उससे करना पडता है. उसको करने की जिम्मेदारी से भी भगर मजदूर संगठन कतराएगा ग्रीर भागेगा ग्रीर चैक उनके दफतर में ग्रा जायेगा उनके मालिक की तरफ से , उनके डिपार्टमैन्ट की तरफ से , सो ट्रेड युनियन की ताकत नहीं रहेगी ।

इसलिये मैं नहीं चाहता, मुझे यह मालुम है कि ग्रापका कानुन न होने पर भी इंडिविज्ञल कनसेंट, एग्रीमेंट पे लोग किया करते हैं, लेकिन कम से कम कानन का स्टेटस इसे मत दीजिये। इस संशोधन को इसमें क्यों रखा है श्रौर क्या भ्रापकी यह राय है कि जिस तरह की मंजदूर म्रान्दोलन में सुधार की गुन्जाइश है, वह तो इससे खत्म हो जायेगी।

इसलिये मेरा ग्रापसे कहना है कि इसको ग्राप वापिस ले लीजिये ग्रीर मजदूर ग्रान्दोलन काम करने वाले लोगों को यह तो जिम्मेदारी निभानी हैं कि उसको, मजदूर को अगर आठ आना या रुपया चन्दा देना है , तो वह असके पास जाये ग्रीर चन्दा वसूल करेन कि मैनेजमेंट के

## श्री सदाशिव बगाईतकर]

सहारे वह पैसा ट्रेड यूनियन के दफ्तर में धाने का काम इस संशोधन के द्वारा जो करने जा रहे हैं , वह ठीक नहीं होगा, उचित नहीं होगा और मजदूर ध्रान्दोलन के लिये यह खतरनाक होगा । यह मेरी राय हैं ।

मैं उम्मीद करता हू कि श्रम मंत्री जी इन दो-तीन सवालों पर सोचेंगे ग्रौर इस पर ग्रावश्यक संशोधन करेंगे ।

श्री कलरांज मिश्र (उत्तर प्रदेश) : उपसभाव्यक्ष जी, यह जो पेमेंट श्राफ वजेज (ग्रमेंडमेंट) बिल श्रम मंत्री महोदय, ने विचारार्थं पटल पर रखा है, वास्तव में, देश में मजदूरों की जितनी अधिक तादाद है ग्रीर उस संबंध में जिस तरीके से विचार करने की स्थिति होनी चाहिए . मैं सारा देखने के पश्चात ऐसा अनुभव करता हूं कि उस गम्भीरता से उसकी नहीं लिया गया है। पराने ही सारे कानन बने हैं अभी तक, केवल थोड़ी-थोड़ी वातों को लेकर अमेंडमेंट किये जाते हैं। सम्पूर्ण समस्या को सामने रखकर के विचार करके जैसे और ग्रभी बगाईतकर जी ने कहा कि कम्प्रीहेंसिव विल इस प्रकार की लानी चाहिए , वैसे ग्रभी तक लाने का प्रयास नहीं किया गया है। वह चाहे देंड यनियन एक्ट 1926 में बनाई, इंडस्टीयल डिस्पय्टस एक्ट, 1948 में, पेमेंट म्राफ बेजेज एक्ट, 1936 में, उसी की कुछ धाराओं को केवल संशो-धित करने का प्रयास किया जा रहा है, सम्पूर्ण तरीके से विचार करने की कोशिश नहीं की जा रही है।

मैं मंत्री महोदय से सबसे पहले तो यही ग्राग्रह करूंगा कि इसको एक बार पुनः सारी ग्राज की परिवर्तित परिस्थिति को ध्यान में रखकर के जिस तरीके से सामा-जिक परिवर्तन बड़ा तेजी से हो रहा है, उसको ध्यान में रख करके पुनः इस संबंध में विचार करें ग्रौर नये तरीके से मजदूरों के कल्याण हितार्थ यह विधेयक को लाने का उपक्रम करे।

श्रीमन्, ग्रभी फरवरी में राज्यों के श्रम मंत्रियों की यहां एक बैठक हुई थी। उसकी श्रध्यक्षता राम दुलारी जी सिन्हा, जो उस समय श्रम मंत्री थीं, उन्होंने की शी ग्रीर उसमें उन्होंने कहा था कि—

"The Committee also decided that the level of minimum wages should not fall below the poverty line as is determined by the Planning Commission from time to time."

उसमें जो मिनियम वैजेज तय करने की बात आई थी तो वह तय करेंगे कि त्रम में यह बात कही गई थी ग्रीर यह कहा गया था कि प्लानिंग कमीशन के द्वारा समय समय पर जो ये सुझाव दिए गए हैं कि गरीबी से निचले स्तर का जीवन व्यतीत करने वालों की जो स्थिति है उस से अच्छे हालात में रह सकें, इस प्रकार के मिनिमम वैजेज तय करने चाहिए । लेकिन, श्रीमन मैं यह कहना चाहता हूं कि ग्राज जो यह विधयक ग्राया--ग्रीर विधेयक की धाराग्री पर ग्रभी हमारे कुछ साथियों ने इंगित भी किया--ग्रापने जो उनको धनराशि ब्रावंटित करने की कोशिश की है, तो मैं श्रीमन, यह कहना चाहता हूं कि यह जो सेवशन 8 के अमेंडमेंट में आपने कहा है, सबसेक्शन (4) के बारे में कि-

"in sub-section (4) for the wards "half-an-anna in the rupee,\*; the words 'three pe<sub>r</sub> cent." shall he substituted."

तो मेरा कहना है कि 3 परसेन्ट से क्या होगा ? क्या इससे गरीबी के तिचले स्तर पर जीवन व्यतीत करने वालों का जीवन-स्तर उंचा उठा सकेंगे ? यह बहुत ही कम है । इस आधार पर भी विचार करने की दृष्ट से उसके

प्रतिशत को बढ़ाना ग्रत्यन्त ग्रावश्यक है, ग्रीर बढाना चाहिए । ग्रीर इसी ढंग से, जो हमारे मित्र शांतिभाई पटेल ने कहा कि---

"The wage limit for applicability of the Act is being enhanced from Rs. 1,000 to Rs. 1,600 pe<sub>r</sub> month under clause 3."

इसको 2000 तक करना चाहिए, इस पक्ष का मैं भी समर्थन करता हूं। इसीलिए मैंने प्रारम्भ में यह कहा कि जब तक सम्पूर्ण रीति से विचार करके एक एक बिंदू पर मंत्रालय या संबद्ध ब्यक्ति चितन नहीं करेंगे तब तक हम कल्याण की दिशा में कुछ प्रयास नहीं कार सकते ।

श्रीना, मैं उस संबंध में यह भी कहना चाहता हूं कि सरकार कहती है कि मजदूरों के हित की दृष्टि से हम प्रयत्न कर रहे हैं, हमारा जो सारा विचार बारने का कम है यह मजदूरों के हिलार्थ है लेकिन ग्रभी सब जगह हड़तालों से उद्योग धंधे बंद पड़े हैं । मैं सनझता हं, इतनी ग्रधिक बंदिश शायद ही कहीं होगी और इस संबंध में ध्यानाकर्रण प्रस्ताव भी आया था, उस पर चर्चाएं भी हुई हैं । जूट मिल्स सारी बन्द पड़ी हुई हैं। लगभग 70 हजार की संख्या के हिसाब से क्या हम ने उन मजदूरों की वेज पेमेन्ट विल के माध्यम से उनके कल्याणार्थं किसी भी प्रकार से कियान्वित करने की दुष्टि से इस में निर्देश किया है ? या इस प्रकार के जहां भी लोग बेकार पड़े हुए हैं उनकी सुरक्षा की या जीवन-यापन की सरकार गारण्टी देगी या इस प्रकार की कोई व्यवस्था की गई है जिससे वियमता की स्थिति नहीं होगी । श्रीमन, यह नेशनल वेज पालिसी आज तक तय नहीं हो पायी और जहां है भी तो स्थान-स्थान पर उसमें डिस्ने-

रिटी है, विषमता है । समय-समय भिन्न-भिन्न कमेटियों ने उस को समाप्त करने की दिष्ट से अपनी सिफारिशें भी की हैं। एरा सेजियन कमेटी ने इस प्रकार की सिफारिश की थी कि एक ही क्षेत्र में काम करने वाले जितने भी मजदूर हैं उनकी वेजेज की स्थिति इस प्रकार निश्चित की जाएगी कि वह समान रूप से हों, उसमें डिस्पेरिटी नहीं होनी चाहिए । श्रीमन, इस संबंध में मैं यह कहना चाहता हूं कि दिल्ली के अन्दर दिल्ली एडमिनिस्ट्रेशन की तरफ से स्किल्ड ग्रौर ग्रनस्किल्ड लेवर के लिए जो उन्होंने वेज रखा उसके ग्रनसार 300 रु॰ अनस्किल्ड लेबर की मजदरी त्तय किया था और 337 रु. सेमी-स्किल्ड लेवरं की मजदूरी तय किया था ग्रीर लगभग 400 ए० स्किल्ड लेबर की मजदूरी तय किया था और इसके पहले श्रीमन, यह बात ग्राई थी जब इस पर चर्चा चल रही थी किन किस आधार पर मजदुरी तथ की जाए और यह तथ पाया था कि युद्ध के पूर्व की जो प्राइस लेबल है उसको ध्यान में रखकर सारे बेजेज तय होने चाहिएं लेकिन आज जिस तरीके से प्राइस इन्डेक्स बढ़ा है, जिस तरीके से मूल्य वर्डे हैं, उप ब्राह्मार पर 300-400 र तय हुए हैं । मैं समझता हं यह ग्राज की वास्तविकता को घ्यान में रख कर निश्चित नहीं किए गए । ग्रीर इस लिए मेरा कहना है कि पावटी लाइन से नीचे जो लोग जीवन व्यतीत कर रहे हैं उन को ध्यान में रखना चाहिए । यह वेजेज जो तय होंगे यह तो घोषणा मात्र हैं। सही माने में उस प्रकार की व्यवस्था करती चाहिए । उस प्रकार से मजदूरी तम करने का प्रयास सरकार की तरक से नहीं किया जा रहा है । श्रीनन्, मैं कहना चाहता हुं कि जितनी भी बातें तय होती हैं

## श्री कलराज मिश्र

वह सामान्यतया जितने संगठित मजदूर हैं, फैनटी में काम करने वाले, पब्लिक सेक्टर ग्रंडरटेकिंग में काम करने वाले उन्हीं की दष्टि से सारी चीजें तब होती हैं । कई स्थानों पर उन को भी ऋयान्वित नहीं किया जाता । लेकिन एक बहुत बड़ा वर्ग है हिन्दुस्तान के ग्रन्दर, जो खेतिहर मजदूर के नाम से जाना जाता है, जो असंगठित है, उन मजदरों की कोई चिन्ता नहीं करता। गांव में उस की दुर्दशा है । यह खेती करते हैं । कहीं-कहीं तो उन को 50 पैसे ग्रांर 25 पैसे मजदूरी दी जाती है। यह किस की जिम्मेदारी है, इस को कौन व्यवस्थित करायेगा ? यह छोटा-मोटा क्षेत्र नहीं है, बहुत बड़े व्यापक क्षेत्र में यह स्थित है । सरकार में जो मंत्री बैठे हए हैं, ये जो उपमंत्री बैठे हुए हैं धर्मवीर जी, इन को ग्रच्छी तरह पता है, गाजी-पुर, बलिया, आजमगढ ऐसे इलाके हैं जहां घभी भी लोगों को 50 पैसे ग्रौर 25 पैसे ही मजदूरी दी जाती है। ज्यादा शोर-शराबा हम्रा तो एक रुपया दे दिया । इस आधार पर प्रतिदिन की मजदरी पर ये लोग काम चलाते हैं। मिनिमम वेजेज के जो कानून हैं उन के माध्यम से हम लोगों को एश्योरेंस दिलाने का प्रयास करते हैं, लोगों की आजीविका की दृष्टि से हम उन को आश्वस्त करते हैं, लेकिन इन खेतिहर मजदूरों के लिए हम क्या कर रहे हैं, उन के लिए हम कैसी व्यवस्था कर रहे हैं।

श्रीमन्, मैं कहना चाहता हं कि सरकार जो विधेयक लायी है इस का, जैसा पूर्व वक्ताओं ने कहा, विरोध का कोई सवाल खड़ा नहीं होता । इस में और अधिक सुविधाएं प्रदान की जायें संशोधन के माध्यम से ग्रीर सुविधाएं लोगों को हम दे सकें, यह रझव हम दे सकते हैं। मेरा श्रम मंत्री जी से निवेदन होगा कि इन ग्रसंगठित मजदूरों को ध्यान में रख कर राज्य सरकारों के माध्यम से हम इन को सम्चित मिनिमम वेज दिलवाने का प्रयास करें। युनीफार्म मिनिसस वेज तय हो। इन लोगों को भी उस तरह की सुविधाएं प्राप्त हों जो सरकारी उद्योगों में काम करने वाले मजदूरों को होती हैं ग्रौर बाकि क्षेत्रों में काम करने वाले मजदूरों को प्राप्त हैं। इस को कैसे किया जा सकता है उस सम्बन्ध में सरकार को विचार करना चाहिए। जैसा मैंने पहले कहा, सरकार को एक पूरा विधेयक ले कर ग्राना चाहिए । हम लोगों ने कहा भी है कि इस को सेलेक्ट कमेटी में भेजें जिस से व्यवस्थित तौर पर हर पक्ष पर विचार सम्भव हो सके।

SHRI U. R. KRISHNAN (Tamil Nadu): Mr Vice-Chairman, I rise to support this Bill. Thig Bill was enacted as long back ag 1936 and even at that time there were only a handful of industries and this reflects the mind of the capitalists towards the working class. independence thousands; and thousands of industries have been set up either in the public secto<sub>r</sub> or in the private sector and lakhs and lakhs of people are employed in them. Regarding the payment of Wages Act I would like to emphasise that the registers kept there are not properly maintained. The names of only persons who are employed on a permanent basis are entered in those registers and persons who are working as casual labour are not mentioned there.. The casual labourers work for more' than two years or three years or even ten years and yet their names are not entered in the registers and they are not getting their rightful dues, dues to whic'h they are entitled under the law. Even the persons who have been working for even year, cannot claim that they have worked ' such and such an industry or in such and such an establishment

i98a

for such and such a number of years because the registers kept in those industries or establishments do not show their names at all. There should be some Government machinery to supervise and strictly verify these things. The erring management should be brought before the court and punished.

Regarding deductions from t'he wages of the labourer, I would make a strong plea to the hon. Minister and would like to tell him that some of the managements who are deducting from the wages of the employees towards ESI and Provident Fund are not depositing the deducted amount to the Government agencies and in this process the labourers are being denied their right. When they go to an ESI hospital for treatment, the officials in the hospital tell the labourers that their dues have nof been received and they come back without getting any medical aid.

As far as provident fund is concerned, nobody knows how much money has been deposited in the name of the employee.

In this connection I would like to make a submission that the details of the monthly wages with all the deductions towards ESI and PF should be given to each labourer in writing in the regional language. This should be made the responsibility of the industries. Only a handful of industries are doing it others are not bothered about it.

Regarding subscription to the Unions, there is some confusion. Subscriptions may go to two or three unions. I would suggest creation of a Government machinery which should call all the recognised unions and the employee and investigate and find out to which union he actually would like to subscribe. His subscription should go only to that union. If . this is not done, at some stage some union will say that the labourer belongs to that union. We are experiencing this difficulty some time.

Another thing which I would like to bring to the notice of the hon.

Minister is the system of imposing 'fines on labourer. Some managements are doing it even without holding any enquiry. Some managements go to the extent of recovering fines, even though a particular labourer may not have caused damage to any property. They sometimes recover amounts to the tune of Rs. 1,000 or Rs. 2,000. This is certainly a huge amount for the labourer.

Then dearness allowance is given by one industry to its labourers according to some standard. The other industry gives it according to a different standard. Why should there be any difference Dearness allowance is given on the basis of the index price. There should be some uniformity in the matter. There are continuing judicial pronouncements regarding dearness allowance. This should also be clarified.

When t'here are strikes or locks-outs or closures, the labourers are not given the subsistence allowance, though they may not be responsible for the lock-out or closure. When they ask for the money To which they are entitled, they are told that the money would be given only after the lock-out or closure is lifted.

In this connection I would like the Hon. Minister to bring forward a legislation on the line, of a law which the Tamil Nadu Government has enacted under which an employee who has worked in a particular industry for more than 480 days in two years is made permanent.

Also there should be a<sub>n</sub> Act for the protection of the interests of the handloom weavers which also the Tamil Nadu Government has done. With these words, I support the Bill.

श्रीकलराजि मिश्रः श्रीमन, कहना चाहता था उसके विरोध बोल गया, उसको मैं सुधार करना चाहता हुं। ग्रगर श्रापकी श्रनुमति हो तो मैं उसका सुधार कर दूं।

श्रीमन्, में कह रहा था कि धारा 8 का जो अमेंडमेंट है, उसमें जो सब-मैक्शन है, उसमें दिया है-

"for the words "half-an-anna in the rupee", the words "three per cent." shall be substituted:"

इसको में बन परसेंट षास्मा चाहता हैं। वरना इसका गलत पर्य लगाया अल्गा ।

को भागवत हो। स्रीतिह : यह डि। भल चेन्ज है।...(क्य<sup>व</sup>द्यान)...

थो कलर्ब मिथा वह छोर कम हो, यह मेरा सुझाव था । श्रीमन्, वह में निकलवा देना चाहता है ।

उपनमाध्यक्ष (श्रो लांडली मोहन नित्रम्) े श्रीक है। Mr. Dhabe

SHRI SHRIDHAR WASUDEO .DHABE (Maharashtra): Mr. Vice-Chairman, Sir, in this Bill as framed there is very little to oppose. But some of the features of this Bill indicate the mind of the Government. I am surprised to find that the Government. has included in this Bill a controversial clause, that is, amendment of section 7 (kkk) to which Shri P. Rarnamurti made a reference. It says;

'adeductions made, with the written authorisation\* of the employed on, for payment of the fees payable by him for the membership of any trade union regi. under the Trade Unions Act, 1926;"

Sir, this question is closely linked with the question of recognition of the unions and unless the Government takes a decision on the recognition of unions, it is likely to be abused to a very large extent by the employers for formenting trouble and floating rival unions. My friend has just now, raised this question. Suppose the authorisation is 'given for trire<sub>e</sub> or four unions. Will the deduc-;tions be made for all the four unions towards subscription? And, Sir, who 'is to decide it? Obviously, the employer. It only says that a written authorisation should be given. To whom? It should be or it could "be given to the employer only. In that case, three or four deductions will have to be made.

SHRI DHARMAVIR: (T.JUar Pradesh): How will they deduct like that?

SHRI SHRIDHAR WASUDEO DHABE; You should know that there is more than one union in one industry and, today, the tendency of the workers is to become the members of many unions. He will go to the INTUC and if his work is not done, they will go to the AITUC or the CITU or the BMS and so on so that they can get their grievances redressed. Therefore, to think that a worker is loyal to one union or is attached to one union is wrong. Earlier he want, ed to continue in one union with loyalty, that thing is not there now. With the multiplicity of the unions, the loyalty of the workers has also become multiple. Therefore, this question is very controversial which have been brought in here. What I would like to say is that I am totally-opposed to the check-off system because no guidelines are given nor any parameters indicated. In this connection. I would like to draw the attention of the Minister to the fact that the subject was National in the Labour Commission, particularly the rights of the recognised unions, which is there at p. 331 of the National Labour Commission Report. What is being done is a wrong thing. There is a controversy always about the verification or the method of choosing the recognised unions. The method of choosing the union, the question of what rights should be there, all these came up before the Commission and they have said:

"To raise- issues, the unions recognised as representatives under the procedure should be statutorily given the positive right of sole bargaining representative of the workers in any collective bargaining to effectively discharge the functions' Among other things are the

rights to raise issues and enter in o collective agreements with the employers on general questions, on the workers' terms of employment and conditions, of service of the workers' etc., etc."

Then it says—and it is very important —like this:

'To collect membership fees, subscription, payable by members to the union within the premises of the undertaking or to demand check-off facilities."

Sir, the whole idea of the recommendation of the National Labour Commission is that the check-off system or facility should be given only to a recognised union, only if it is a statuterily recognised union and not otherwise. But here you are putting the cart before the horse. Any trade union can ask for subscriptions to be deducted. You see, in my State of Maharashtra, the sugar co-operatives are there and the sugar barons are there and they may make deductions and foment trouble and float rival unions. The whole idea of the recommendation of the National Labour Commission is that it should be given to the recognised union only and to none else. And, therefore, this clause requires reconsideration. Incidentally, I would like to mention that the Government should take a decision as "to what should be the criteria for recognition of unions. In fact, the employers, the Tatas, say that trade unions are very much divided and because of multiplicity of trade unions production is going down. What is the position of employers? Employers are still more divided. One employer wants to deal wil5i four or five unions. You have no industry-wise Employers' Associations, barring at a few places like Ahmedabad. Bombay or Coimba-tore. Medium-size and small-size employers are not ^ aH organised. Collective bargaining requires statutory agent, not only for the employees but also for employers, industry-wise. Therefore, it is accepted by many employers\* organisations also that

ballot is a better method of choosing the coilective bargaining agent and there should be only one union. Today-even that is not there under the industrial Disputes Act. The 1962 labour code is still applicable for recognition of unions. Even if I have the largest membership, I am not the sole-bargaining agent under the Industrial Disputes Act. Statutorily I have no powers. All other unions have got equal powers and they can interfere and they can destroy what a recognized union wants to do. Therefore statutorily. collective bargaining agent should be onethat is the only solution for avoiding multiplicity of unions. Therefore, unless the Government decides to have a statutory coilective bargaining agent for both the employers and employees, in a particular region of industry, not further progress is going to be possible in our programme of product on and there cannot be industrial peace. Therefore, if the Labour Minister is very keen on this, he should find out a solution for collective bargaining agent. Without that nothing is going to happen in this country.

Sir, the multiplicity of unions is inherent in a democratic .system, and therefore the only solution is to have a legal, statutorily recognised union.

One or two points I would like to make about this Bill.

He has taken care that the limit is increased. But the provisions which are against the poor people who want to get justice, have not been removed in this Bill. People who want to get justice for small amounts have been debarred from filing an anneal under section 17 of this Act. I will like'the Minister to consider it. If the amount deducted is about Rs. 25 or Rs. 50. they cannot file an appeal and the claim is finalised. If a claim i<sub>s</sub> rejected by the Small Cause Court, then he cannot appeal to the District Judge. That is the provision today in the Act.

#### [Shri Sihridhar Wasudeo Dhabe.]

Today section 17 debars certain small claims. I think for people who earn small wages, fifty rupees is a big-amount. And this provision is working harsh against these small workers and as such should be removed, and it does not deserve to be in this Act.

Lastly,! would like to say that the definition of 'wages' is quite out of date. Even the payment of gratuity is not covered, that also cannot be called wSges and cannot be recovered. This definition of 'wages' in this Act i<sub>s</sub> so narrow. Many of the claims and facilities and fringe benefits which the workers are getting today are out of the purview of the Act. Bonus permissible. House accommodation. contribution to GPF, bonus and even the gratuity are not included in the definition of 'wages'. Therefore, unless the definition is amended, this Act cannot become effective. One has no remedy about these in the Payment of Wages Act. When amount is deducted, the man is left without any remedy. Therefore, act required other amendments also. One or two amendments which have been made providing for penal provisions are really welcome. T suggest to the Minister that the restrictions put on the small workers for filing claims against their small deductions shou'd be removed and the Act should be made applicable to all so that other sections of the workers get advantage out of it.

DR. MALCOLM S. ADISESHIAH (Nominated): Mr. Vice-Chairman. I should be brief. I support the Payment of Wages (Amendment) Bill, 1982. Being one of the last speakers, I¹ have the advantage of having everything that I want to say said in various ways by previou<? speakers. I certainly join with Mr. Sukul and others in looking forward to the day when the Minister can come forward with a Bill which will cover all workers. This is what all of us have ssaid in

various forms. Talking of a rational wage policy, it is rather difficult. But we hope very much that the day is not for off when there will be a Bill which will cover the wages of all workers. I would like to ask Minister some questions. Firstly, how many workers are covered by the unamended Wages Act? Does he have any kind of a rough figure? We know that out of the working force of 260 million and odd, only 10 per cent of the working force is in the organised sector. It means 26 million. May I ask the Minister whether in the definition that he gives, at least all the 26 million of the organised sector is covered by this Act. My second question is this. How many more workers does he hope to cover? Unlike Mr. Ramamurti, I welcome the inclusion of construction workers. This is one of the forward elements in this Act. I think this way, the scope of the Act will be pushed further and further and cover more and more of the uncovered workers. I would to know how many workers were coveied before the amendment and how many workers will be covered after the amendment. Do you cover at least the workers which are supposed to be in the organised sector including the mines and the power stations? Today there was a question in the Ouestion about the number of power stations which are in the private sector. I hope that all the workers in these various areas will be covered. My next question is this: With regard to sub-section 5 (ii), there is a new provision added. It is regarding an establishment owned by the Central Government. It is Section 1<sub>s</sub> sub-section 5 (ii). T wish the Minister would use the phrase "Union" rather than the "Central" because that will be the correct phrase to use from Constitutional point of view. It says:". . . in relation to any such establishment owned by the Central Government, no such notification shall be issued except with the concurrence of What has led the that Government" Minister to put this into the Act? This kind of checking should be done by convention between the Union Government "and the State Governments on both sides. Did the Miaiste have some experience of the

State Governments interfering in Union Government establishments which has led to this provision? Mr. Miniser, I am afraid that there will be other interests which will also ask you for similar protection. For example, those who are working in various religious and charitable trusts may say that they should be consulted before there is any attempt to

apply the Act to them. So, is there 500P.M. some particular reason why you

have introduced this amendment? This is my second question. My third question has also been asked and I saw you shaking your head in relation to what Mr. Sukul said. And that is about the ceiling of the wage to be increased from Rs. 1000 to Rs. 1600. I tried to work out whether this is on the basis of the rate of inflation. It does not work out that way. So, there must be some reason that you and your officers have for increasing the ceiling. Mr. Sukul said that this is related to bonus. Probably, you can confirm it if that is so because I think it is not the stage for us to go in for an ad hoc increase. If you give reason, for the proposed increase it may satisfy us, not going in for some ad hoc increase like Rs. 2,000 or Rs. 2,5000. I do not believe that this is a stage for it. Then, the same explanation also you can give us why you go from half anna in relation to the rupee to 3 per cent.

SHRI BHAGWAT JHA AZAD: That is just a decimal change.

DR. MALCOLM S. ADISESHIAH: Yes, I see that it is the same, a little over 3 per cent.

Finally, my last question is in relation to Section 7, sub-section (2) where you have introduced a clause for certain deductions to be made with the written authorisation of the employed person for the payment of his contribution to any fund constituted by the employer for the welfare of the employed persons. And this must be approved by the State Government. In addition to what my friends have said, what I want to say to you is that now certain employers are starting certain technical institutions. I can tell you that in Andhra Pradesh, in Karna-taka, and in Bihar certain technical instit-

tutions are being run entirely by contributions in spite of the Central Government and the Prime Minister having said that there should not be any capitation fee. And you know that Andhra Pradesh has an official budget of Rs. 82 lakhs for its entire technical education system. You cannot run the technical institutions with Rs. 82 lakhs. It is on the basis of capitation fees that it is being done. I give you another example. In my State, you might have seen that the Government has started a programme of mass feeding of children from two to ten years of age. It is very likely that some employers will deduct money from the wages of the workers under this clause to contribute to the feeding scheme to curry favour with the Government. And I am afraid of this sort of thing. Therefore, what I would like to say—I do not say abolish or delete this clause—is, that this has to be approved by the State Government. What I would suggest is that on the basis of some experience, you should send out some guidelines to the State Governments and on the basis of which they can approve this proposal for deductions. Otherwise, I am afraid that there may be a misuse of it.

With these few comments and questions, Mr. Vice-Chairman, Sir, I support this Bill which, I think, is very necessary, and I wish that Mr. Shiva Chanda Jha does not ask this to be sent to a Select Committee because this is rather a straight forward Bill which we should all support.

SHRI GHULAM RASOOL MATTO (lammu and Kashmir): Sir, while considering the Payment of Wages (Amendment) Bill, we have to consider whether this Amendment confers some benefits on the workers or takes away certain benefits already accrued to them. To my mind whatever amendment and the manner in which it has been put, it confers certain more facilities on the workers, and I congratulate the Labour Minster for this thing.

Sir, I think, the provisions of this Bill are so innocuous that here is no need to send it to the Select Committee. I agree with Mr. Sukul and others that when the substantive Act is sought to be amended

### [Shri Ghulam Rasool Matto]

But, here, this is only a small amendment which wages of the workers. What has happened in further liberalises the Act. Sir, in connection with such cases is that a worker is unable to resist raising the limit from Rs. 1600 to Rs. 2.000, I am the pressure always. If he is a member of one afraid that while I agree with all the Members with trade union, I have a personal experience of the spirit of raising this limit, there may be certain this thing, another group of workers, at a difficulties in implementing this thing, because the particular point of time may come to him and limits in many other cases like the Industrial tell him to revoke his earlier membership and Disputes Act and the Bonus Act and other Acts may become the member of another trade union. be only Rs. 1600, and if any changes are to be made So, suitable steps should be taken to remedy here simultaneously changes will have to be made in this situation, and this should remain as the other Acts also. While agreeing with the suggested by the Labour Minister^. sentiments, I think it may not be practicable to raise the limit because in that case the other Acts will also have to be amended and it may be against the Bill. interests of the workers themselves.

Sir, the second point is with regard (o the amendment made by this clause 2(i) under which the provisions of the Act are being made applicable automatically and without any notification by the State Government to the persons employed in various categories. I am afraid, this is going to create a little difficulty. When the colour of the State Government and the Central Government may be different, if the Central Government issues a notification without the concurrence of the State Government, the State Government may consider that it is an intrusion on the rights of the State Government. I think if this amendment were not there, it would have been better. But if this amendment is to be there, I would request the Labour Minister to kindly see to it that the rules are framed to the effect that without the prior consent and consultation of the State Government the Centre does not issue the necessary notification. This is a very important thing because it will otherwise affect the Centre-State relations which will directly go against the interests of the workers.

Sir, with regard to the points relating to trade unions and others, I am afraid this is not a correct thing because under the Trade Union Act every seven or twelve members can join together and

form a union and then they will ask that such in a drastic way this must go to a Select Committee. and such amount may be deducted from the

With these observations, Sir, I support the

उपस्थान्य (ओ लाइली मोहन ति(गम्): मंत्री महोदय । श्री शिक्षिक्त झा ः मेरा कव ं उपतकाध्यक्ष (श्री साडली मोहन निशम) : स्रापका बाद में।

श्री शिगवत शा िश्राजाद : सेलेक्ट कमेटी बाला हो जाए, बोलने दीजिए ।

श्री शिव चन्द्र क्षा : पहले मझे िबोलने दिया जाए । यदि मन्त्री जी का िजवाब पहलेहा आएगा तो मुझे मंत्री जी कब जवाब देंगे ? पहले मैं बोल्गा सब मंत्री जी जवाब देंगे।

(श्री लाडली मोहन उपसभाष्ट्रक्ष निगम): इसमें तो कोई बोलने की जरूरत ही नहीं, अ। पने तो खाली प्रवर समिति को दिये हैं जाने के लिए कहा है।

श्री शिव चन्द्र हा : बस ग्रभी एक मिनट में हो जाता है।

उपसमाध्यक्ष (श्री लाडली मिगम) : आप तीसरे वाचन के समय बोल लीजियेगा ।

श्री शिव चन्द्र झा : इसका क्या मतलब है । मैंने मोशन दिया है, मैं अब कहुंगा ।

उपसमाध्यक्ष (श्री लाड ली मोहन निगम) : ग्रापने जब इसको प्रस्तावित किया था उसी वक्त कह लेना चाहिये था ।

श्री शिव चन्द्र झा : नहीं उस वक्त नहीं कहा जाता है । मैं तो वरावर देखता हूं । ग्रव मैं एक्सप्लेन कहंगा तब मंत्री जी उसका जवाब देंगे ।

उपसभाश्या (श्री लाडली मोहन निगम) : श्रापका तो मुझाव प्रवर समिति में भेजने के लिए हैं । मंत्री जी के जवाब के बाद मैं श्रापका . . .

श्री शिव चन्द्र झा : मेरे सुजाव क्या हैं, मैं क्यों रखना चाहता हूं, इस तर्क का वे जवाब देंगे । यह परम्परा रही है ।

उपसमाध्यक्ष (श्री लाडली मोहत निगम): माननीय मंत्री जी के जवाब के बाद मैं प्रस्ताव को बोट के लिए रखूंगा तब श्राप कह लीजियेगा।

श्री शिव चन्द्र हाः यह परम्परा रही है।

उपसमाध्यक्ष (श्री लाडली मोहन विगम): चलिये, नयी डाल देते हैं, क्यों फिफ़ करते हैं।

SHRI BHAGWAT JHA AZAD: Sir, I am grateful to the House and to the hon. Members for the unanimous support to this Bill. Of course, in this unanimous support, the hon. Members have raised different issues which, if acted upon according to them, would make it a perfect piece of legislation. I would say that in many points I agree with the hon. Members; they have brought in general two

importa.it issues: one about comprehensive Bill and the other about wage policy. Hon. Members have commented on these two aspects. I am also, Sir, trying to find my feet; I must frankly confess in the House, as I did last time also. Since I have taken over this Ministry, I find that whenever an occasion comes either informally or formally. suggestion about a comprehensive Bill comes almost from all quarters and I am asked as to what my difficulties are. Sir, I am trying to understand this question of comprehensive Bill. It is true that there are large number of Acts in the labour field for the welfare of the labour. They all are there relating to different fields different aspects according to the needs. For example, Shops Establishments Act is not relevant in the case of other indus-tral establishments in Faridabad and other places. That apart, there might be some provisions in various Acts could possibly be brought under the comprehensive Act for which I would like to have a discussion on this suggestion with the hon. Members, and also in the National Tripartite conference which I want to call very soon, which has not been called for many want to take the earliest opportunity after the session to see how a comprehensive Bill can be brought and what the various Acts are which can be brought under one roof. Once certain amendment Bill is sent to Parliament, it takes lot of time. Then it is a question of conflict with priorities among the different Ministries. If I understood the hon. Members correctly, a comprehensive Bill would require large number of amendments or would require the entire area to be so renovated as to cover all aspects, and occasions. In that case, what happens is that it is very difficult to get the consensus, much less unanimity, on the large number of amendments or the way we want to bring in a comprehensive Bill, with the result that Government is accused, as was done today also and rightly, for coming up with period, as was amendments after long done today in case of Payment of Wages Act that we came up after 40-45 years with the amendment, and also in the case of other Acts. But they should at least pat me that I have brought it forward though it has not been up to their

[Shri Bhagwat Jha Azad]

The payment of

expectation. One such Bill was brought by me last time in the House which was passed and which raised the allowance of workman from 50 to 75 per cent of wages while under suspension. Though I may not have been to their expectation, but I have brought it because it is a long pending issue. Therefore, subject to the discussion in the National Tripartite Conference, if I get a consensus there, I will rush to the House with the amendments and I hope I will not be charged for working on the outmoded Acts 100 years or 75 years old. This I do not want to be accused of. Whenever I get some consensus on some points, I will Tush to the House to get that enacted. Through the forum of the national tripartite committee or through the conversations with the hon. Members, whenever we meet, we can try to arrive at a consensus on further amendments. This can be the only possibility when a comprehensive Bill can be brought in. Otherwise, in the absence of it, it is very difficult to wait till such time. Some hon. Members have said that they are not satisfied with whatever has been brought forward, and that they want much more. But I am glad to know that they are happy at least with whatever 1 have brought forward, which, they feel, is good. They have not opposed' whatever has been brought forward. Of course, Mr. Shiva Chandra Jha will move his amendment for referring this to a Select Committee. I will reply to him, when he moves his amendment. Therefore, Sir, this is my explanation in regard to bringing forward a comprehensive Bill.

Now, the question of a national wage policy has been raised. This is very important. This has been mentioned very rightly by Dr. Adiseshiah. All of us want it. I also want it. As a Member, I supported it. As a Minister also, I support it. But the problem is, how to bell the cat. This important policy does not pertain to the labour field alone. It covers the entire parameter of the economic policy of the Government. For example, just now, the point has been made about the national minimum wage. We have the Minimum Wages Act. But what I could dp, for the first time, was that—I think, the hon.

Members must have noted it-in the Minimum Wages Central Advisory committee, for the first time, I got from the employers the unanimous agreement about the national minimum wage. Now, mention has been made about the workers in the brick kiln industry. It is true that there are, today industries in the country where workers are getting wages which just enable them to survive. That is why, I would say, there should be at least a minimum wage, so that a person, wherever he works, will be able to survive; he will get the subsistence wage. When I say this, the hon. Memcbrs may throw at my face the recommendations of the Labour Conference of 1957, in regard to the need-based wage. This has been discussed and this can be discussed on some other occasion. Many other points have been raised in the course of this discussion, I will reserve the reply to these points to some other occasion. I will have occasion to discuss with the hon. Members. These are the two important points which have been made by hon. Members. Of course, there is one other important point which has been made. This is in regard to the limit being from Rs. 1600 to Rs. 2000. The question has been raised, for payment of wage, why should there be any restriction? I would only say this much. There are so many Acts in the labour field. Now, the Industrial Disputes Act is proposed to be amended. There are also other Acts. My friend, Mr. Matto, has correctly anticipated this and this is the reason why I have not been able to go beyond that. Therefore, I would request hon. Members to have this amending Bill passed. The important suggestions made by them will be taken into account when further amendments are considered on some other occasion.

One other point has been made by hon. Members, Shri Bagaitkar, Shri Shanti Patel, Shri Sukul and Shri Ramamurii. I agree with them. They had asked, why there should be an Act of Parliament to ask the employers to pay the wages which have been earned by the workers. It is true. I hope a day will come when this Act will go out of the statute book so that there may not be any need for a legislation calling upon the employers to

pay the wages which have been duly earned by the workers. On this point, I share the concern and the anxiety of the hon . Members. Sir, many other points have been made.

The payment of

SHRI SHRIDHAR WASUDEO DHA-BE: What about deductions for subscription?

SHRI BHAGWAT JHA AZAD: There are many deductions which are being made up till now. We are not forcing any labourer, in regard to these deductions. There are two things. The choice is with the labourer. Now, Mr. Bagaitkar has expressed the view that this will paralyse the trade union movement. I do not share this view. If it is a question of somebody forcing the worker and getting his signature on the form, this can be done outside the office also. If such a thing had been done before this amendment, it is wrong. As I said, it is his choice. It is for him to decide whether to pay or not. Mr Bagaitkar was perfectly right when he said that there are some establishments which are doing it. So I do not want this to continue. It should be left to the worker to make his choice in regard to the deduction. About the welfare fund, I would say one thing. Dr. Shanti Patel and Shri Ramamurti have said that our blood is the blood of employer, it is thicker and I want to disprove it. This is not so, this {is wrong. If it satisfies the hon. Members that if from the welfare fund constituted by the employer and approved by the Government deductions can be made, why not for the labour, in that case I would say, the proper drafting would be as under:

Page 2 line 33 after the words "constituted by employer" the words "or a trade union registered under the Trade Unions Act, 1926," be inserted. This will give a chance to the worker, to the registered trade union. If at all a worker wants a welfare fund under a trade union, I am prepared to accept that also because it is a good suggestion.

Though I have not come to the expectations of the hon. Members...

DR. SHANTI G. PATEL: What about two thousand Rupees?

SHRI BHAGWAT JHA AZAD: That I have already replied to. At the present moment I have made a provision taking into consideration the force of argument behind this and I will try to think it over afterwards.

With these words: ...

DR. MALCOLM S. ADISESHIAH: How many are we covering?

SHRI BHAGWAT JHA AZAD: That, Sir, I am sorry I cannot say how many were before the Act and how many will be after the Act, but I can give you a long list given by different State Governments. That will give you the idea, that will give you the magnitude of the problem. You will see that in the present Bill we have given power to the State Governments under which they could extend it and there have been a large number of extensions to that. So far it was 'industrial' and now we have said, 'industrial and other establishments'. I am sure there will be a large number of extensions. And what our friend Matto has said, we have only said in this that this has been given to the State Governments to<sup>1</sup> extend. Only where the Central Government is involved they will seek our concurrence. That is the only point, point.

With these words I express my deep gratitude...

DR. SHANTI G. PATEL: Kindly clarify one point. You have said that if an establishment is to he notified by the State Government, particularly the one which is owned by the Central Government, concurrence of the Central Government is necessary. Why, is it?

SHRI BHAGWAT JHA AZAD: Where we समाज में जो डिस्पेरिटी है उस में have given the power, they should do it. It is परिवर्तन लाना होगा । इस सन्दर्भ में just a question of relation between the State and the Centre. It is a question of functioning of the कव तक आप काम्प्रीहेंसिव बिल लायेंगे State Governments and the Centre. That is all. यह स्पष्ट करें । 36 के एक्ट में आप

(थी लाडली मोहन उपसमाज्यक्ष निगम) : मैं श्री झा के संशोधन को बोटिंग के लिए रखता हं।

श्री शिव चन्द्र झाः मुझे एक-दो मिनट कह लेने दीजिए । ग्रापको भी पंचायती कर लिया जाए । श्री वागाईतकर जी ने, श्री कलराज मिश्र ने ग्रौर सबों ने कहा कि यह पीसमील है, इसमें बहत कमियां हैं, एक कांप्रिहेंसिव विल होना चाहिए । मंत्री जी ने जवाब दिया कि हां, हम कांप्रिहैं सिव बिल लाने वाले ₹...

थी भगवत झा ग्राजाद : यह नहीं कहा ।

श्री शिव चन्द्र साः ग्रव ग्राप विचार करें कि जब कांसैशस हो जाए. सहमति हो जाए तब हम सम्पूर्ण बिल लाएंगे । यह बिल कांप्रिहेंसिव नहीं होगा यदि सरकार इस वात का ख्याल नहीं रखेगी कि वेजेज जो हैं वह उस द्यादमी की मेहनत है जो वह बेचता है. समाज में वह एक हाइयेस्ट इनकम का स्थान रखती है। तो उसका क्या रूप होना चाहिए, उस सन्दर्भ में जब तक बिल नहीं ग्रायेगा वह कांप्रिहेंसिव नहीं होगा । जो मेहनत करके खाता है उसके वेजेज में डिस्पेरिटी नहीं होनी चाडिए । जितनी मेहनत करके वह कोई वस्त् बनाता है उतना रिटर्न उसको नहीं मिलता है । हकीकत में प्रोडयुसर को, उत्पादक को अपनी मेहनत का वेज मिलता नहीं है । वह तभी होगा जब उसको ग्रपने उत्पादन का मालिक माना जाएगा । इस दर्शन को रखने के बाद

अमेंडमेंट कर रहे हैं । ब्राजादी के बाद 35 वर्ष हो गये, 35 साल तक यह सरकार सोई हुई थी कुम्मकर्ण की नींद में । अब इस की निद्रा जागी है । ग्रभी भी यह ऊंच रही है । इन्होंने संशोधन की बात कही---का 1600 ग्रीर सेन्टर-स्टेट 1000 नोटीफिकेशन की बात । ग्रगर ग्राप 35 साल तक रुक सकते थे तो अगले सेशन के फर्स्ट वीक तक के लिए सेलेक्ट कमेटी को भेज देते तो कौन-सी धरती उलट जाती ।

कहते हैं कि लेबर के हिमायती हैं। स्वतन्त्र भारत मिल में सरकार ने तालावन्दी को गैर कानुनी करार दिया है और जो मजदूर मांग कर रहे हैं उस को भी गैर कान्नी करार दिया है, मजदूरों की मांग को भी गैर कानुनी कहा है । यह ठीक नहीं है । उन्होंने ग्राप को लिखा, चिट्ठी की **कापी मुझे** भी आयी है। आप इजाजत दें तो मैं पढ़ कर सुना देता हूं । मेरा कहना है कि आप तालावन्दी पर रोक लगाते हैं तो वह जायज है, लेकिन मजदूरों की जो मांग है उस पर भी विना सोचे रोक लगा देना गलत है । यह दष्टिकोण मजदूर के हित में नहीं है। इस लिए मैं कहता हं कि कोई धरती नहीं उलटी जा रही, न ग्रासमान फटा जा रहा ग्रगर ग्रगले सन्न के फर्स्ट वीक में इसे लायें ग्रीर तब तक के लिए सेलेक्ट कमेटी में भेज दें।

उपसमाद्यक्ष (ओ लाडलो मोहन निगन) : प्रश्न है । "That the Bill further to amend the Payment of Wages Act,. 1938, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely-

- 1. Shri R. R. Morarka
- 2. Shri S. W. Dhabe
- 3. Shri Biswa Goswami
- 4. Shri P. Babul Reddy
- 5. Shri Rameshwar Singh
- 6. Shrimati Mohinder Kaur
- 7. Shri Kalra Mishra
- 8. Shri Hari Shankar Bhabhra
- 9. Shri G. C. Bhattacharva
- 10. Prof. Sourendra Bhattachar. i

jee

Shri Shiva Chandra Jha

with instructions to report by the first week of next session."

The motion was negatived.

## उपसमाध्यक्ष (श्री लाइली : ग्रब मैं श्री भागवत माजाद के प्रस्ताद को बोट रखता हूं।

The question is:

"That the Bill further to amend the Payment of Wages Act 1936, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM); We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Amendment of section 1

VICE-CHAIRMAN THE (SHRI LADLI MOHAN NIGAM): We shall now take up clause 3 of the Bill. There is one amendment by Dr. Shanti Patel. Do you move it?

DR. SHANTI G. PATEL: I beg to move:

1. "That at page 2, line 9, for the words 'one thousand six hundred rupees' the words 'two thousand rupees' be substituted."

I have listened to what the hon. Minister has said on this particular amendment wherein I am seeking to get the quantum of the wages raised to Rs. 2000. It takes a lot of time for the Government to bring an amendment to amend a clause. There are certain procedures which they are not prepared to forego. First they will consider the amendment or the suggestion. Then they place them before certain the organisationsemployers organisations, the labour organisations. Then they will convene the State Labour Minister^' Conference. If there is some division, or some difference then some study group will be appointed and it takes nearly two to three years to bring an ordinary amendment as far as this is concerned. These are things of ,very vital nature and I would still request and plead with the hon. Minister to accept this amendment, as he seems to be convinced about it

The question was proposed.

VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM); The question is: -

1. "That at page 2, line 9, for the words 'one thousand six hundred rupees' the words 'two thousand rupees' be substituted."

The motion was negatived.

Clause 3 was added to the Bill.

Clauses 4 to 6 were added to the Bill.

Clause 7—Amendment of section 7

VICE-CHAIRMAN LADLI MOHAN NIG AM): Clause 7there are two amendments, one by Dr. Shanti Patel and another by Shri Bhagwat Jha Azad.

SHRI BHAGWAT JHA AZAD: Sir, in the light of my amendment, I hope he would not like to move his amendment.

DR. SHANTI G. PATEL But I would like to say a lew words. Sir, I am really grateful to the hon. Minister for accepting the spirit of this amendment and for removing the discrimination between the employer and the employee in respect of contributions to the Welfare Fund. I hope the same spirit will prevail as far as the new legislation of amendments to the Industrial Disputes Act, which is Bill. going to be moved shortly, is concerned.

SHRI **BHAGWAT** JHA AZAD: Sir I move:

2. "That at page 2 line 33, after the words 'constituted by the employer' the words 'or a trade move; union registered under the Trade Unions Act 1926' be inserted,""

The question was put anij, the motion was adopted.

THE VICE-CHAIRMAN (SHRI MOHAN NIGAM): The question is:

"That clause 7, as amended, stand part of the Bill."

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clauses 8 to 10 were added to the Bill.

Clause 11—Amendment of section 20

VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Clause 11—there is one amendment by Shri Azad.

## SHRI BHAGWAT JHA AZAD Sir, I move:

3. "That at page 3, line 33, after the words 'one thousand rupees' the words 'or with both' be मंत्री जी इस कानून की पास भी करवा inserted.'

*The question was put and the motion was adopted.* 

THE VICE-CHAIRMAN ' (SHRI LADLI MOHAN NIGAM) The question is:

"That clause U. a<sub>a</sub> amended, stand part of the 3111.'

The motion was adopted.

Clause 11, as amended, was added to the

Clauses 12 to 14 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Biti.

SHRI BHAGWAT JHA AZAD: Sir. I

"That the Bill, a<sub>s</sub> amended, be passed." The question was proposed.

थ्री हकादेव नारायण गायव (बिहार) : उपसभाष्यक जी, मेरा माननीय मंत्री जी से इतना ही निवेदन है कि पिछली बार भी मैंने निवेदन किया था कि मजदूरों के संबंध में जो कानून लाग् होते हैं उन में कुछ ऐसे लोग हैं कि जो इन कानुनों से बचते रहे हैं और वहां जो मजदूर है उन को इन कानुनों का कोई फायदा उठाने नहीं देते । जैसे बनारस से ले कर बंगाल तक गंगा के हृदय सम्प्राट विहार के बाबू बच्चा सिंह के जितने स्टीमर चलते हैं उन में मजदूरों के लिये कोई अम कानून लागू नहीं होता और वह सारे मजदूरों को पीसत रहते हैं, चुसते रहते हैं । उन के लिये भी कुछ होगा या नहीं और दूसरी बात सरकार की नीयत अच्छी है। लेंगे लेकिन तब ठीक नहीं रहेगा तो कोई बात नहीं हो पायेगी । जमीदारी उन्मूलन हुआ तो उस में एक क्लाज ऐसा था कि जो जमीदार रिटर्न नहीं फाइल करेंगे एक निश्चित तिथि तब तो उन्हों विलम्ब के लिये हर दिन पर 50 रूपया जुर्माना देना पहला था । तो क्या मिल

मालिकों के लिये भी ऐसा ही कोई कानून नहीं बनाया जा सकता है कि मजदूरों के संबंध में जो श्रम कानून हैं उन के बारे में जो कागजात दाखिल करने हों उन में जो जितना विलम्ब करेगा उस पर एक सौ रुपया रोज के हिसाब से जुर्माना लगेगा। जिसे कि वह समय पर दाखिल कर दिया करे।

मजदूरों के कल्याण के हित में चाहे ग्राप जो भी रखिये लेकिन ऐसा प्रबन्ध कीजिए कि उनका पैसा समय पर जमा हो सके । ग्राज की स्थिति में देश का जो मिल मालिक है वह भगवान से भी नहीं डरता है, वह जुर्माने से भी नहीं डरता है । वह केवल हथकडी से डरता है । श्रम कानुन जब तक यही रहेगा इसके लिये चाहे आप 5 हजार, 10 हजार या 15 हजार भी जुर्माना रख दीजिए, वह दे देगा । वह ब्लैक मनी रखता है और लाखों रुपये कमाता है तो वह जुर्माना दे देगा । इसलिए वह हथकडी से डरेगा । श्रम कानुन में ग्राप यह प्रावधान कर दीजिए कि श्रम कानून का ग्रनुपालन नहीं करने वाले मिल मालिकों को कोई जर्माना होगा बल्कि हथकड़ी लगाकर 6 महीने या साल भर की सजा होगो। छः महीने का सश्रम कारावास या तीन महीने का श्रम कारावास ग्रगर ग्राप रख देंगे तो ग्रापका बारह ग्राना माथे का बोझ कम हो जाएगा ग्रौर यह समस्या समाप्त हो जाएगी और वह एकदम क)म करना शरु कर देंगे । जब तक जुर्माने का प्रावधान रहेगा, वह तो रुपया कमाता है, वह जर्माना देता रहेगा ग्रीर तीन का तेरह करता रहेगा और जुर्माने से नहीं डरेगा । इस पर भी सरकार को विचार करना चाहिए।

श्री भगवत झा ग्राजाद : श्रीमन, यह सही है कि तन्त्र तो चाहिए । अगर कानुन ही बना दिया जाए ग्रीर तंत्र उसके कार्यान्वयन के लिए नहीं रहे तो कठिनाई होगी। तो तंत्र तो ग्रावश्यक ग्रंग है । दूसरा जो ग्रापने कहा, वह बात सही है कि पैसे से वह कम डरते हैं ग्राप देखेंगे कि इस विधेयक में मैंने यह इंतजाम किया है जो संशोधन मैंने मव किया, जो पहले बिल था उसमें यह नहीं था । क्लाज 11 में मैंने फाइन ग्रीर जेल दोनों का इंतजाम रखा है। हम कोशिश करेंगे कि जो हमारे द्वारा विधेयक लाया जाए उसमें "फाइन या इंप्रिजनमेंट" नहीं, फाइन भी हो और जेल भी हो। दूसरी बात मैंने एक नई यह की है, जिसे स्कूल जी ने मार्क किया, ग्रब तक फाइन 5 २०, 10 रु० था, इसमें मैंने किया है कम से कम 200 ग्रीर ग्रागे जहां तक जाए, 1 हजार तक जाए। दोनों बातें जो ग्रापने कहीं, इनको मैंने स्वीकार कर लिया है, इसका नमुना ग्रापको देखने को मिलेगा।

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): The questions is:

"That the Bill, a<sub>s</sub> amended, be passed."

The motion was adopted.

ज्यसमाध्यक्ष (श्री लाडली मोहन िगम) : अब सदन की कार्यवाही कल 11 बजे तक के लिए स्थिगित की जाती है।

The House then adjourned at thirty-eight minutes past five of the clock till elevan of the clock on Tuesday, the 20th July, 1982.